

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 34
(TO BE ANSWERED ON THE 1st December 2025)**

**DISBURSEMENT OF COMPENSATION TO THE VICTIMS/FAMILIES OF
AIRCRAFT ACCIDENTS**

34. SMT JEBI MATHER HISHAM

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the current compensation status of the victims of the recent Air India crash;
- (b) the total number of deaths and injuries reported due to major aircraft accidents over the last three years, the details thereof, accident-wise;
- (c) the number of victims or their families who have received compensation so far, the details of the amount disbursed and details of pending claims, accident-wise with reasons for delay;
- (d) the standard timeline for clearing compensation claims; and
- (e) whether any compensation-related matters have been referred to courts, the details and current case status, accident-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (d) During the last three years, one major aircraft accident of Air India aircraft registered as VT-ANB is reported. The number of deceased was 248 (excluding crew members) while 75 individuals were injured. According to Air India, interim compensation of INR 25 lakh has been released to the next of kin of 237 deceased. For the remaining 11, interim compensation to the next of kin is at various stages of verification. The process for final compensation has also been initiated for all deceased and communication has been sent to the next of kin(s) for seeking required information.

Out of the 75 injured individuals, full and final compensation has been settled for 43 whereas interim compensation has been released for 24. For the remaining 08 injured individuals, interim compensation is at various stages of verification. The

final compensation process has also been initiated for the individuals who have received interim compensation.

In addition, ex-gratia payments of INR 1 crore each from Tata Trusts to the families of the deceased have been made to 86 next of kin including 6 crew members.

(e) In the last three years, no compensation-related matters have been referred to the court involving accidents to aircraft belonging to scheduled commercial airlines, as per the records available.
